

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 287 of 2020**

**IN THE MATTER OF:**

**Abhijit Guhatnakurta Monitoring**

**Agency of the Corporate**

**...Appellant**

**Versus**

**Royale Partner Investment Fund Ltd.**

**...Respondent**

**Present:**

**For Appellant: Mr. Abhinav Vashishta, Sr. Advocate with Mr. Nakul Sachdeva and Mr. Damandeep S. Bhalla, Advocates.**

**For Respondent: Mr. Kumar Anurag Singh, Mr. Anando Mukherjee Mr. Zain A. Khan Mr. Nishant Piyush and Mr. Arvind Kumar Gupta Advcoates.**

**O R D E R**

**18.02.2020** A photo copy of the order has been filed by learned counsel for the Appellant. Let certified copy of the impugned order be filed within one week.

Learned counsel for the Appellant submits that in M.A No. 249 of 2020 order has already been reserved by the Bench which heard it, on 30<sup>th</sup> January, 2020, therefore the reconstitution of the Bench for hearing the Appeal on 3<sup>rd</sup> February, 2020 would not warrant interference by the reconstituted Bench by staying the disposal of the M.A. No. 249 of 2020.

Due to paucity of time hearing remained inconclusive.

Cont.....

Post the Appeal For Admission (Fresh Cases) on **27<sup>th</sup> February, 2020**  
within first five cases.

[Justice Bansi Lal Bhat]  
Member (Judicial)

[V. P. Singh]  
Member (Technical)

[Shreesha Merla]  
Member (Technical)

R N/ n n/